

Annexure – 7

Name of the corporate debtor: Asian Hotels (West) Limited; Date of commencement of CIRP: 16 September 2022; List of creditors as on: 19 May 2023

(Amount in ₹)

List of operational creditors (Government dues)
(for creditor claims received as of 19 May 2023 electronically and/or physically)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification ^[2]	Remarks, if any	
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted ^[1]	Nature of claim	Whether related party?						% of voting share in CoC, if applicable
1	Assistant Commissioner of Customs, Mumbai ^[3]	Central Government	30/09/2022	82,025,548	-	Dues against bonds with custom authorities	No	NA	-	-	82,025,548	-	Insufficient documents / information provided to establish that the amount claimed is the liability of the Corporate Debtor
2	Employees' State Insurance Corporation, Sub-Regional Office, Marol, Mumbai- 400093	Central Government	11/10/2022	1,145,023	140,987	Dues against ESI contribution	No	NA	-	-	-	1,004,036	-
3	The Commissioner of Customs, NS-II, JNCH, Nhava Sheva	Central Government	15/10/2022	10,667,361	-	Dues against bonds with custom authorities	No	NA	-	-	-	10,667,361	-
4	Deputy Commissioner Of Income Tax, Circle-1 (1), New Delhi ^[4]	Central Government	09/11/2022	3,192,440	31,947	Dues against Income Tax demand	No	NA	-	-	3,160,493	-	Duplicate entry of demand, rectification pending by ITD
5	Regional Provident Fund Commissioner-II, Regional Office Kandivali - East ^[5]	Central Government	19/05/2023	17,698,179	-	Dues against Provident fund on behalf of employees	No	NA	-	-	-	17,698,179	-
	TOTAL			114,728,551	172,934						85,186,041	29,369,576	

^[1] The amount of claim admitted may undergo a revision in case any additional information/document coming to the notice of the Resolution Professional warrants the same terms of Regulation 14(2) of CIRP Regulations, 2016^[2] The claims are under verification as the same cannot be cross verified with the records of Corporate Debtor. The management of the Corporate Debtor has not provided complete books of accounts/any other relevant data till the time of filing this report. Further, clarifications have been sought from the claimants.^[3] The claim amount is not admitted as the claimant could not provide appropriate documents / records / information to establish that the amount claimed is the liability of the Corporate Debtor^[4] The claim amount is not admitted due to duplicate entry of demand by the Income Tax Department for which rectification is pending by the department^[5] The amount of claim is under verification as the documents / records / information are under review